

## **NATIONAL INTELLECTUAL PROPERTY AWARDS 2023**

### **1. Objective:**

National Intellectual Property (IP) Awards are conferred every year to recognize and reward the top achievers comprising individuals, institutions, organizations and enterprises, for their IP creations and commercialization, which have contributed towards strengthening IP eco-system in the country and in encouraging creativity and innovation. National IP Awards are intended to encourage innovation and management of intellectual property portfolio that influences the success of the innovation in different industry segments.

The awards will be presented to the awardees in an event to be organized at ----- by Intellectual Property Office (IPO) in the month of September, 2023. (Details shall follow)

### **2. Categories of National IP Awards (Patents, Designs, Trademarks, GI, Startups, MSME, Incubators and Enforcement of IPRs):**

**2.1** The National Intellectual Property Awards 2023 are to be conferred on the following 13 categories:

Sr. No.	Category	Criteria of evaluation
1	Top Indian Individual for Patents Filing, Grant & Commercialization 1(a): Male 1(b): Female 1(c): Child (< 18 years) 1(d): Third gender	10:45:45 Filing: Grant: Commercialization
2	Top Indian Individual for Designs Filing, Grant & Commercialization 1(a): Male 1(b): Female 1(c): Child (< 18 years) 1(d): Third gender	
3	Top Indian Individual for Trade Marks Filing, Grant & Commercialization 1(a): Male 1(b): Female 1(c): Child (< 18 years) 1(d): Third gender	
4	Top Indian Academic Institution for Patents Filing, Grant & Commercialization	
5	Top R & D Institution/Organization for Patents Filing, Grant & Commercialization	
6	Top Public Limited Company/Private Limited Company for Patents Filing, Grant & Commercialization in India: 4(a) : Manufacturing sector 4(b) : Service Sector	
7	Top Indian MSME for Patents Filing, Grant & Commercialization	
8	Top Start-up for IP Filing, (Grant/Registration) and Commercialization	10:45:45 Filing: Grant/Registration: Commercialization
9	Top Indian Company /Organization for Designs Filing, Registration & Commercialization	10:45:45 Filing: Registration: Commercialization
10	Top Indian Company for creating Brand in India and Abroad	10:45: 45 Trade Mark applications filed: registered in India and abroad: commercialization via filing through Madrid system
11	Top Geographical Indication (GI) for Best Promotion and Protection Activities in India and Abroad	20:25:25:20:10 No. of Authorized Users: Inspections: Promotions: Quantity sold: Revenue

12	For Enforcement of IP in India 12(a): Best Police Unit (District/Zone in a Commissionerate) 12(b): Cyber Cell 12(c): Customs Office	20:25:25:15:15 FIR Filed: Charge sheets : Convictions: Raids: Value of seized material in raids
13	Best Incubator for Nurturing the IP	20:20:20:20:20 Assistance in promotion: Assistance in marketing: Licensing support: Assistance in fund raising: Assistance in providing office space

## 2.2 Special Citation are to be conferred on the following 04 categories in the National Intellectual Property Awards 2023 programme:

1. Special citation for Technology and Innovation Support Center (TISC)
2. Special citation for Patent Information Centre (PIC)
3. Special citation for Institution's Innovation Council (IICs)
4. Special citation for Atal Tinkering Laboratories (ATL)
5. Most Popular Geographical Indication (GI) in India in each of the five (05) categories

## 2.3 Jury certificate award as an IP recognition for a Rural Centric Invention.

Each award will carry a trophy, citation and cash prize as mentioned below:

Sr. No.	Category	No. of Awards	Cash Prize
1	Top Indian Individual for Patents Filing, Grant/Registration & Commercialization 1(a): Male 1(b): Female 1(c): Minor 1(d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
2	Top Indian Individual for Designs Filing, Grant/Registration & Commercialization 1(a): Male 1(b): Female 1(c): Minor 1(d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
3	Top Indian Individual for Trade Marks Filing, Grant/Registration & Commercialization 1(a): Male 1(b): Female 1(c): Minor 1(d): Transgender	04	Rs. 1,00,000/- (Rupees One Lakh only) under each category
4	Top Indian Academic Institution for Patents Filing, Grant & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
5	Top R & D Institution/Organization for Patents Filing, Grant & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
6	Top Public Limited Company/Private Limited Company for Patents Filing, Grant & Commercialization in India: 4(a) : Manufacturing sector 4(b) : Service Sector	02	Rs. 1,00,000/- (Rupees One Lakh only) under each category
7	Top Indian MSME for IP Filing, Grant/Registration & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
8	Top Start-up for IP Filing, Grant/Registration and Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
9	Top Indian Company/Organization for Designs Filing, Registration & Commercialization	01	Rs. 1,00,000/- (Rupees One Lakh only)
10	Top Indian Company for creating Brand in India and Abroad	01	Rs. 1,00,000/- (Rupees One Lakh only)
11	Top Geographical Indication (GI) for Best Promotion and Protection Activities in India and Abroad	01	Rs. 1,00,000/- (Rupees One Lakh only)
12	Best Police Unit (District / Zone in a	03	Rs. 1,00,000/- (Rupees One

	commissionerate)/Cyber/Customs for enforcement of IP in India		Lakh only) under each category
13	Best Incubator for Nurturing the IP	01	Rs. 1,00,000/- (Rupees One Lakh only)

**Note: An applicant, who was an awardee of National IP Award during any of the last two preceding years i.e. 2021 and 2022, will not be eligible for the award in that category for this year.**

#### **2.4. Linking of National IP Awards with WIPO Awards:**

Three WIPO Awards which are given annually by the World Intellectual Property Organization (WIPO) under the WIPO Awards Program will be linked to the appropriate categories of National IP Awards 2023 and will be conferred along with National IP Awards.

**Separate application/s for the WIPO Awards is not required, since these awards will be conferred upon the awardees selected in the respective categories of the National IP Awards 2023.**

For this purpose, WIPO Awards are proposed to be linked as under, in accordance with the concurrence of the World Intellectual Property Organization (WIPO):

**1. WIPO Medal for Inventors** - Top Indian Individual for Patents & Commercialization

**2. WIPO IP Enterprises Trophy** - Top Public Limited Company/Private Limited Company for Patents & Commercialization in India

**3. WIPO Users Trophy** - Top Indian Company for creating brand in India and abroad.

#### **3. Broad parameters for selection:**

The awards are not given solely on the basis of number of Intellectual Property Rights (IPRs) registered / granted but the utilization of such IPRs as a strategic tool in commerce & industry is also taken into consideration. For the purpose of National IP Awards 2023, **the performance in the last 3 calendar years i.e. during 2020, 2021 and 2022 for the parameters mentioned above will be taken into consideration.**

*The following parameters will be considered as relevant:*

- i. Number of IPRs filed / granted / registered.
- ii. Leveraging of IPRs for achieving commercial goals (manufacturing, licensing, launching of new products / processes associated with granted / registered IPRs, marketing / export etc.)

**Numerical weightages for different aspects of IP for the categories of awards will be as given in the Table at Para 2.1.**

#### **4. Eligibility:**

- i. An applicant for IP Award should be either Individual or Legal Entity of Indian nationality.
- ii. Legal Entity must be an Indian Industry (start up, micro, small, medium, large), firms and societies registered in India; Indian subsidiary of a Transnational Corporation; Indian Academic Institutions and R&D Institutions registered as a legal entity in India, in both private and public sector.
- iii. The legal Entity applying for award under the categories 2-8 of Para 2.1 should be a standalone institution and it should state the details of patent applications filed / granted in its own name only. Any details in respect of applications filed/patents granted, if belonging to a subsidiary company or the company under which it is a subsidiary company or a group of companies where the applicant is a part of the said group of companies, shall not be taken into consideration.
- iv. For all categories of applicants, the IP filed/granted/registered in India shall be given more weightage than in other countries.

#### **5. Jury:**

**Awardees will be selected by a jury comprising of professionals from diverse fields such as:**

- i. Controller General of Patents, Designs, and Trade Marks
- ii. IP professionals

- iii. Industry association
- iv. Academia
- v. R&D professionals
- vi. Representative(s) of the DPIIT, Ministry of Commerce & Industry, Government of India
- vii. Representative(s) of the Other Government Institution
- viii. DPIIT - IPR Chair
- ix. Technology & IP

The Jury will have the right to co-opt a suitable person as a special invitee in case any specific issue comes up.

## 6. How to Apply?

- All eligible applicants will have to file compulsorily the Part- I of Application Form.
- Other parts i.e. Part II to VII of Application Form shall be filled as applicable, depending upon the category in which an application for award is made.
- Applications for special citation will have to file the Part VIII to XI as applicable.
- An Excel-Sheet (in the prescribed Format), pertaining to the respective category, incorporating the detailed information as required, shall accompany the Application Form, failing which, the application for IP award shall not be considered.
- **If an applicant wishes to apply for more than one award, a separate application should be filed for each award.**
- The Application Form available on the website [www.ipindia.nic.in](http://www.ipindia.nic.in) only should be used by the applicants.
- It is clarified that the application (with annexures) is required to be submitted both in electronic and physical format.
- A hard copy of the application form along with the applicable Annexures and supporting documents shall be sent at the address as given below, followed by a soft copy of the application and relevant supporting documents in .pdf format accompanied by an Excel sheet (in the prescribed Format) incorporating details as applicable, shall be sent at the email address: [ipawards.ipo@gov.in](mailto:ipawards.ipo@gov.in).
- The Application for National IP Awards, complete in all respects, shall be sent to the following address so as to reach on or before 16/07/2023 and the same shall also be sent by e-mail to [ipawards.ipo@gov.in](mailto:ipawards.ipo@gov.in) on or before 16/07/2023.

Office of the Controller General of Patents, Designs and Trademarks  
Boudhik Sampada Bhawan,  
Sheikh Mistry Road, Near Antop Hill Post Office,  
Antop Hill, Mumbai - 400037.

- The envelope must be subscribed with 'National IP Awards 2023' and e-mail sent to the above mentioned e-mail ID must have 'National IP Awards 2023' as the subject line.
- Important Note: If an applicant fails to submit a soft/hard copy of application along-with the details in prescribed excel sheet on or before the last date, the application shall be rejected.
- Applications incomplete in any respect or received after the last date will not be considered.
- All applications will be received and processed at the office of CGPDTM, Mumbai.
- **There is NO fee for submitting the application for IP awards.**

## 7. Contact details:

Shri Nilesh Patil,  
Examiner of Patents & Designs,  
Office of the Controller General of Patents, Designs and Trademarks  
Boudhik Sampada Bhawan, S. M. Road,  
Antop Hill, Mumbai - 400037.  
E-mail: [ipawards.ipo@gov.in](mailto:ipawards.ipo@gov.in)

**\*\*NO REQUEST FOR EXTENSION OF DATE FOR SUBMISSION OF APPLICATION SHALL BE ENTERTAINED\*\***